

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of May 2024

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
1.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	I.A.Dy.No.207/2024 in Petition No. 92/MP/2024	ISPL	Interlocutory application seeking extension of time granted under order dated 15.3.2024 in Petition under Section 79 (1) (c), (f) and (k) of the Electricity Act, 2003 read with Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 for an appropriate decision on the submission of Payment on Order Instrument in lieu of Connectivity Bank Guarantee (<i>On admission</i>).
	2.	I.A.Dy.No.224/2024 in Petition No. 140/MP/2024	RSPPL	Interlocutory application seeking urgent listing of Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 and Section 151 of the Code of Civil Procedure, 1908 seeking issuance of directions to CTUIL to grant of final connectivity (<i>On admission</i>).
	3.	I.A.Dy.No.223/2024 in Petition Dy.No.201/2024	RSOPL	Interlocutory application seeking urgent listing of Petition under Section 79 of the Electricity Act, 2003 challenging levy of penalty by Southern Regional Power Committee for alleged deviation by Renew Surya Ojas Private Limited from the schedule, being contrary to Central Electricity Regulatory Commission (Deviation settlement mechanism and related matters) Regulations, 2022(<i>On admission</i>).
	4.	I.A.Dy.No.230/2024 in Petition No.291/MP/2023	S1EPL	Interlocutory application seeking clarification on certain aspects of the Order dated 21.4.2024 issued in Petition No. 291/MP/2023 and consequentially seek an extension of time for compliance with certain limited direction(s) (<i>On admission</i>).
	5.	I.A.Dy.No.231/2024 in Petition No.292/MP/2023	S1EPL	Interlocutory application seeking clarification on certain aspects of the Order dated 21.4.2024 issued in Petition No. 292/MP/2023 and consequentially seek an extension of time for compliance with certain limited direction(s) (<i>On admission</i>).
	6.	186/MP/2021	DGVCL	Petition under Section 79 (1) (c) read with Sections 142 and 146 of the Electricity Act, 2003 regarding non-compliance of the order dated 8.6.2013 in Petition No. 245/MP/2012.
	7.	342/MP/2023	Vedanta	Petition under Section 79 read with Section 2(36) of Electricity Act, 2003, seeking, amongst others (i) appropriate directions for transition of ISTS connectivity of the Petitioner as Bulk Consumer under the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022, and (ii) for modification of the connectivity so that the same is through the existing 400kV Vedanta-Sundargarh D/C line owned and maintained by the Petitioner, instead of the proposed new 400 KV Vedanta- Sundargarh D/C transmission line.
	8.	144/MP/2024	MePDCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 9,19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, seeking directions from this Commission to the Respondent for return of banking power as per Banking Agreement executed between the Petitioner and the Respondent and, for revocation of the inter-state trading license granted to M/S Kreate Energy (I) Private Limited (Formerly M/S Mittal Processors Private Limited)(<i>On admission</i>)

	9.	306/MP/2022 along with I.A. No. 20 &85/2023 And 16/2024	UPCL	Petition under Section 19 of the Electricity Act, 2003 read with Regulation 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2020 inter alia seeking punitive action against and revocation of trading license of M/s Kreate Energy (I) Private Limited (Interlocutory application for impleadment, seeking directions and sent the Petition for arbitration.
	10.	87/MP/2024	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) and Section 19 of Electricity Act, 2003 read with Regulation 9, 19 and 20 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading License and other related matters) Regulations, 2020, inter alia, seeking a direction seeking a direction to the Respondent to pay the outstanding amount of Rs. 11,22,05,158 to the Petitioner against the power supplied by the Petitioner to the Respondent.
	11.	56/MP/2022	RWEPL	Petition under Sections 63 and 79 of the Electricity Act, 2003 read with the Competitive Bidding Guidelines and Articles 11 and 13 of the Power Purchase Agreement dated 23.5.2018 executed between ReNew Wind Energy (AP2) Private Limited and Solar Energy Corporation of India Limited.
	12.	227/MP/2022 alongwith I.A.No.55/2022	ReNewAP2	Petition under Section 79 of the Electricity Act, 2003 seeking to set aside Transmission Charges bills raised by CTUIL and declaration that the Petitioners stands discharged from performance under, Transmission Service Agreement dated 29.1.2018, LTA Agreement dated 29.1.2018 (Tranche 1), Agreement for Long Term Access dated 6.9.2018 (Tranche 2) and Bipartite Connection Agreement dated 11.1.2019 executed between ReNew Power private Limited and Central Transmission Utility of India Ltd. (earlier Power Grid Corporation of India Ltd.) on account of Force Majeure and impossibility of performance under the Power Purchase Agreement dated 23.5.2022 executed with Solar Energy Corporation of India Ltd and consequential relief thereto (<i>Interlocutory application for interim reliefs</i>).
	13.	97/MP/2022 alongwith I.A.No.15/2022	ADHPL	Petition filed under Sections 79(1)(c), 79(1) (f) and 79(1)(k) of the Electricity Act, 2003 inter alia challenging firstly, the computation of relinquishment charges determined by Central Transmission Utility; and secondly, the methodology published by CTU for determining relinquishment charges pursuant to order dated 8.2.2019 in 92/MP/2015(Interlocutory application for interim directions).
	14.	354/MP/2023	PCKL	Petition under Regulation 10 & 18 of CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulation 2022 for grant of Renewable Energy Certificate.
	15.	385/MP/2023	SLSPCL	Petition for redressal of non-grant of No Objection Certificate by the Respondent No. 1, Telangana State Load Dispatch Centre to the Petitioner- M/s SLS Power Corporation Limited for sale of power from its hydro power project in the State of Telangana under collective transactions of power exchange.
8.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	179/MP/2023	TPCL	Petition under Section 11(2) of the Electricity Act, 2003 read with Section 79 of the Electricity Act, 2003, along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 inter-alia seeking a declaration/ direction with regard to the principles/ methodology to be adopted for computation of the rate/ compensation at which such supply of power to Respondent Nos. 1 to 8 for the period between being 15.3.2023 to 16.6.2023, or such other period as extended by Ministry of Power

			from time to time, based on principles laid down with respect to Section 11(2) of the Electricity Act, 2003.
2.	148/MP/2024	HPX	Petition under Section 66 of the Electricity Act read with Regulation 17(12), 54, 55 and 56 of the Central Electricity Regulatory Commission (Power Market) Regulations, 2021 seeking additional time period for meeting the compliances as set out under Regulation 17 of the said Regulations <i>(On admission)</i> .
3.	129/MP/2024	EIDPL	Petition under Sections 79, 142, 146 and 149 of the Electricity Act, 2003 read with Regulation 111, 112 and 119 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking enforcement/ execution/ implementation of the Judgement dated 30.10.2023 passed by this Hon'ble Commission in Petition No. 230/MP of 2022 <i>(On admission)</i> .
4.	Diary No.203/2024	KSKMPCL	Petition under section 79 (1) (b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI scheme of the Government of India <i>(On admission)</i>
5.	I.A.No.41/2024 in Petition No.245/MP/2021	NTPC	Interlocutory application to bring on record subsequent facts and amend the Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024 <i>(On admission)</i>
6.	I.A.No.32/2024 in Petition No.167MP/2023	TUL	Interlocutory application for amendments of the prayer in Petition under Section 79(1)(f) of Electricity Act, 2003 read with Hydro Power Purchase Agreement dt. 17.05.2021; Supplementary Agreement dt. 08.10.2021 between the Petitioner and the Respondents <i>(On admission)</i>
7.	I.A.No.33/2024 in Petition No.161MP/2024	RIL	Interlocutory application seeking urgent listing of Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 15.1 and 23.1 read with 4.1 and 17.1 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner's subsidiaries and group companies in utilizing the existing GNA/ connectivity of the Petitioner at Jam Khambhaliya ISTS substation, in part or full <i>(On admission)</i>
8.	I.A.No.40/2024 in Petition No.132/MP/2024	RIL	Interlocutory application seeking urgent listing of Petition under Section 79 of the Electricity Act, 2003, read with Section 38 and Regulations 4.1 and 5.6 of the General Network Access Regulations, 2022, thereby imploring this Commission to exercise its regulatory powers, for the purpose of facilitating the Petitioner to obtain connectivity of its Wind and Solar hybrid power plant of 254.5 MW to the ISTS/CTU network <i>(On admission)</i>
9.	102/TL/2024	IPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Ishanagar Power Transmission Limited.
10.	103/AT/2024	IPTL	Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the "Transmission System for Western Region Expansion Scheme XXXIII (WRES- XXXIII): Part C" being established by the Petitioner.
11.	100/TL/2024	DPTL	Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Dhule Power Transmission Limited.
12.	101/AT/2024	DPTL	Petition under Section 63 of the Electricity Act, 2003 ("Act") seeking adoption of transmission charges

			discovered through Tariff-Based Competitive Bidding process ("TBCB").
13.	154/AT/2024	NHPC	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1000 MW Solar Photovoltaic (PV) Power Stations connected to the Inter-State Transmission System and selected through competitive bidding process under Central Public Sector Undertaking (CPSU) Scheme Phase-II (Tranche-III) dated 05.03.2019 as per the Standard Bidding Guidelines of Ministry of Power dated 3.8.2017.
14.	135/AT/2024	BBMB	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for the Cumulative Capacity of 18 MW Ground Mounted Solar Photo-Voltaic (PV) Project connected to the BBMB Inter-State Transmission System and selected through the Competitive Bidding Process in terms of the Standard Bidding Guidelines dated 3.8.2017 and Amendments/Clarifications thereof.
15.	138/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Pilot Projects of 500 MW/1000MWh Standalone Battery Energy Storage Systems in India under Tariff-Based Global Competitive Bidding (ESS-I) process as per the guidelines of the Government of India.
16.	146/TL/2024	STL	Petition under Sections 14, 15 and 79(1) (e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of transmission license to Solapur Transmission Limited for establishing Inter-state Transmission system for evacuation of power from RE Projects in Solapur (1500 MW) SEZ in Maharashtra.
17.	147/AT/2024	STL	Petition under section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to the transmission system to be implemented by Solapur Transmission Limited.
18.	44/TL/2024	B-IITL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID Bhuj Transmission Limited (earlier known as Bhuj-II Transmission Limited) for implementation of communication system Requirement of additional FOTE of STM-16 capacity at Bhuj-II substation to cater to connectivity of RE Gencos through Regulated Tariff Mechanism (RTM)
19.	133/TL/2024	WTPL	Application under Sections-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission System for Evacuation of Power from potential renewable energy zone in Osmanabad area (1 GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route.
20.	134/TL/2024	KPS1TL	Application under Sections-14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Separate Transmission License to KPS1 Transmission Limited under RTM route.
21.	156/TL/2024	WKTL	Application for amendment of Transmission Licence of Warora Kurnool Transmission Limited granted u/s 14 & 15 of the Electricity Act, 2003 and Central Electricity

				Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	22.	130/TD/2024	FXE	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading license and other related matters) Regulations, 2020 for grant of an inter-state trading license.
	23.	160/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging levy of penalty by Southern Regional Power Committee for alleged deviation by Renew Surya Ojas Private Limited from the schedule, being contrary to Central Electricity Regulatory Commission (Deviation settlement mechanism and related matters) Regulations, 2022.
8.5.2024 Wednesday At 2.30 P.M.	24.	256/MP/2023	LVTPL	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 23.04.2019 executed between Lakadia-Vadodara Transmission Project Limited/Petitioner and its Long-Term Transmission Customers and Sections 61 and 63 of the Electricity Act, 2003 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges
	25.	131/MP/2024	MUML	Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 07.12.2018 executed between Mumbai Urja Marg Limited/ Petitioner and its Long-Term Transmission Customers, and Sections 61 and 63 of the Electricity Act, 2003, seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
17.5.2024 Friday At 10.30 A.M. Miscellaneous Petitions	1.	78/MP/2024	DVC	Petition under Section 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff on installation of various Emission Control Systems in RTPS U#1&2 (2x600 MW) of Damodar Valley Corporation (DVC) in compliance of Revised Emission Standards (<i>On admission</i>).
	2.	80/MP/2024	KSKMPL	Petition under Section 79(1)(b), 79(1)(f) and other applicable provisions of the Electricity Act, 2003 for adjudication of claims towards cost of Fly Ash Transportation, and Carrying Cost for the Change in Law claims allowed in favour of the Petitioner and claim for Evacuation Facility Charges in terms of the provisions of Power Purchase Agreement dated 26.02.2014 as amended on 23.01.2018; Power Purchase Agreement dated 27.11.2013 and Power Purchase Agreement dated 31.07.2012 as amended from time to time (<i>On admission</i>)
	3.	81/MP/2024	AGEMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event (<i>On admission</i>).
	4.	82/MP/2024	AWEK3L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of

				250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event (<i>On admission</i>).
	5.	37/RC/2024	HPX	Petition under Section 66 of the Electricity Act, 2003 read with the Regulation 19(2) of the CERC (Power Market) Regulations, 2021 and Regulation 11(3) of the CERC (Terms and Conditions for Renewable Energy Certificates for Renewable Energy Generation) Regulations, 2022 seeking approval for certain amendments in Business Rules of Hindustan Power Exchange Limited (<i>On admission</i>).
	6.	I.A.Dy.No.268/2024 in Petition No.97/MP/2024	AGEL	Interlocutory application for seeking urgent list of the captioned matter Petition under section 79 of the Electricity Act, 2003 read with Regulations 41 & 42 of CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as amended from time to time, seeking connectivity as a Renewable Energy/ Power Park Developer in phases (<i>On admission</i>)
	7.	I.A.Dy.No.245/2024 in Petition No.16/RP/2024	RSOPL	Interlocutory application seeking urgent listing of Petition under Section 94 of the Electricity Act, 2003 read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking review and modification of Order dated 18.3.2024 in Petition No. 112/MP/2024 (<i>On admission</i>).
22.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	I.A.Dy.No.251/2024 in Petition Dy.No.249/2024	GTL-2	Interlocutory Application seeking urgent listing of Petition bearing Diary No. 249 of 2024 Petition under Section 79 of the Electricity Act, 2003 seeking extension of SCOD for the Transmission Line under the Transmission Scheme for Solar Energy Zone in Gadag (1500 MW), Karnataka: Part A-Phase-II? due to delay in commissioning of the Transmission Line / Project on account of certain Force Majeure events under the Transmission Service Agreement dated 18.11.2022 between the Gadag II-A Transmission Limited and Central Transmission Utility of India Limited (<i>On admission</i>)
	2.	157/MP/2024	ZVTPL	Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 for creation of security interest over all the movable and immovable assets of the Petitioner in favour of the Security Trustee, Respondent No. 4
	3.	118/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1200 MW power from ISTS-Connected Solar PV Power Projects in India under Scheme for flexibility in Generation and Scheduling of Thermal/ Hydro Power Stations through bundling with Renewable Energy and Storage Power notified by Ministry of Power, Government of India vide its Gazette Notification dated 26.8.2022.
	4.	262/TL/2023	JSWHEL	Application for transmission license in respect of Karcham Wangtoo Jhakri portion of Baspa Jhakri D/C transmission line.
	5.	119/AT/2024	NTPCREL	Petition under Section 63 of the Electricity Act, 2003 for adoption of usage charges for 1990 MW Solar Photovoltaic (PV) Power Station (Tranche-III) connected to the Inter-State Transmission System and selected through competitive bidding process under Central Power Sector Undertaking Scheme Phase-II dated 5.3.2019 as per the Standard Bidding Guidelines of MoP dated 3.8.2017.
	6.	61/TL/2024	HTL	Application under Section-14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to

			Grant of Transmission License to Halvad Transmission Limited
7.	114/TL/2024	SKTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Sikar Khetri Transmission Limited
8.	76/TL/2024	KPTL24	Application under Section 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Grant of Transmission License to Karera Power Transmission Limited.
9.	116/TL/2024	BTL	Application under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Bidar Transmission Limited
10.	122/TL/2024	Fatehgarh-IV	Application under Section 14, 15, 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking Transmission License to Fatehgarh IV Transmission Limited for the Transmission Project to be constructed through regulated tariff mechanism (RTM).
11.	168/TL/2024	KPS2TL	Application under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for grant of separate Transmission License to POWERGRID KPS2 Transmission System Limited for Inter connection of RE developer's Dedicated Transmission Line at Khavda Pooling station-2 (KPS-2) under Regulated Tariff Mechanism (RTM) mode.
12.	68/AT/2024	SECIL	Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for Solar PV Power Projects (Tranche-XII) connected to the Inter-State Transmission System (ISTS) and selected through competitive bidding process as per the guidelines of the Government of India.
13.	71/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1080 MW power from ISTS-connected Wind Solar Hybrid Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 21.8.2023.
14.	79/AT/2024	SJVNL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff discovered through Competitive Bidding Process for Supply of 1500 MW Firm and Dispatchable Power from ISTS- Connected Renewable Energy (RE) Power Projects with Energy Storage Systems on Build-Own Operate (BOO) basis With Green shoe Option of Additional capacity up to 1500 MW.
15.	310/TL/2023	KBTL	Application under Sections 14 and 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for the grant of separate Transmission License for implementation of the Transmission System for evacuation of Power from potential renewable energy zone in Khavda area of

				Gujarat under Phase-IV (7 GW): Part E1 on Regulated Tariff Mechanism (RTM) route.
	16.	88/AT/2024	NTPC	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Tariff for procurement of 1500 MW power from ISTS-connected Solar PV Power Projects as per the Guidelines for Tariff Based Competitive Bidding Process notified by the Ministry of Power, Government of India vide its Gazette Notification dated 28.7.2023
29.5.2024 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	192/MP/2024 alongwith I.A.No.44/2024	ASHL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 seeking exercise of this Commission's "Power to Relax" and "Power to Remove Difficulty" and to declare that ASSPL/ Petitioner No.2 fulfils all conditions for utilisation of Connectivity dated 10.5.2022 under Regulation 5.8(xi)(b) of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 in light of Order dated 21.4.2024(Interlocutory application for ex-party interim directions).
	2.	113/MP/2024	KATL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest <i>(for re-hearing)</i> .
	3.	120/MP/2024	WRSRPTL	Petition under Sections 17(3) & 17(4) of Electricity Act, 2003 seeking approval for creation of security interest over all of the Petitioners Assets in favour of Respondent No. 2 (as the Security Trustee acting for the benefit of the Lender) in respect of the Petitioner's Project <i>(for re-hearing)</i> .
	4.	52/TL/2024	KGTL	Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 with respect to Transmission License to Koppal II Gadag II Transmission Limited <i>(for re-hearing)</i> .
	5.	64/AT/2024	KGTL	Petition under Section 63 of the Electricity Act, 2003 for Adoption of Transmission Charges with respect to the Transmission System being established by the Koppal II Gadag II Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited) <i>(for re-hearing)</i> .
	6.	133/TL/2024	WTPL	Application under Sections-14, 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 for Grant of separate Transmission License for Supply and Installation of OPGW on existing Line 765/400kV Pune (PG)(GIS)-400kV Parli (PG) line which is to be LILO at Kallam Substation under TBCB project namely Transmission System for Evacuation of Power from potential renewable energy zone in Osmanabad area (1 GW) of Maharashtra on Regulated Tariff Mechanism (RTM) route <i>(for re-hearing)</i> .
	7.	215/MP/2022	NLCIL	Petition seeking approval for input price of coal supplied from Talabira Mines to end use generating stations for the period from COD i.e. 1.4.2021 to 31.3.2024 under Regulation-9 of CERC (Terms and Conditions of Tariff) Regulations, 2019 <i>(for re-hearing)</i> .
	8.	528/GT/2020	NLCTPCL	Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 after truing up exercise in respect of NTPL (1000 MW) Coal based Thermal Power Station <i>(for re-hearing)</i> .
	9.	219/GT/2019	NLCIL	Petition for determination of tariff of Neyveli New Thermal Power Station (1000 MW) for the period from the date of anticipated COD until 31.3.2024 <i>(for re-hearing)</i> .

10.	641/GT/2020	TUL	Petition for truing up of tariff for the period 2016-19 and multi-year tariff for the period 2019-24 in respect of 1200 MW Teesta-III Hydro Electric Project (<i>for re-hearing</i>).
11.	7/TT/2018	PGCIL	Petition for determination of transmission tariff for LILO of VindhyaChalJabalpur 400 kV 2nd D/C line (Ckt 3 & 4) along with associated bays and equipments at 400/220 kV Rewa Pooling Station from COD to 31.3.2019 under transmission system for Ultra Mega Solar Park (750 MW) in Rewa District, Madhya Pradesh in Western Region (<i>for re-hearing</i>).
12.	326/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission System for providing connectivity to RE projects at Bikaner (PG), Fatehgarh-II & Bhadla-II in Northern Region(<i>for re-hearing</i>).
13.	311/TT/2022	PGCIL	Petition for determination of transmission tariff from DOCO to 31-3-2024 for assets covered under "Transmission system for Solar Energy Zone in Rajasthan" in Northern Region(<i>for re-hearing</i>).
14.	649/TT/2020	PGCIL	Petition for determination of transmission tariff for 2019-24 tariff block for Asset I – 1x1500 MVA 765/400kV ICT-II alongwith associated bays and 2 Nos. 400kV Line Bays for termination of 400kV D/C Aligarh - Pritala TCB Line at Aligarh 765kV Switching Sub-station; Asset II - 1X1500 MVA 765/400kV ICT-I at Aligarh 765kV Switching Substation Under ICTs and Bays Associated with Northern Region System Strengthening Scheme (NRSS-XXXVIII) (<i>for re-hearing</i>).
15.	1/TT/2022	PGCIL	Petition for determination & truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff blocks for 11 Nos of assets (OPGW links along with associated communication equipment) under "Establishment of Communication system under Expansion/ up gradation of SCADA/ EMS System at SLDCs of Eastern Region(<i>for re-hearing</i>).
16.	112/TT/2017	RVPNL	Petition for determination of Tariff for the year 2014-15, 2015-16 and 2016-17 in respect of RVPN owned transmission lines/system connecting with other States and intervening transmission lines incidental to inter-State transmission of electricity for Inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments.(Received by way of Remand) (<i>for re-hearing</i>).
17.	215/TT/2017	RVPNL	Petition for determination of tariff for the year 2017-18 in respect of RVPN owned transmission lines/system connecting with other States and Intervening transmission lines incidental to inter-State transmission of electricity for inclusion in the POC transmission charges in accordance with the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation 2014 and Central Electricity Regulatory Commission (Sharing of Transmission Charges and Losses) Regulation, 2010 and its subsequent amendments (Received by way of Remand) (<i>for re-hearing</i>).
18.	127/TT/2022	TCTL	Petition for determination of tariff of the inter-State transmission lines connecting two states for the TSTRANSCO-owned transmission lines/system as per order dated 5.9.2018 in Petition No. 7/SM/2017 and order dated 13.1.2020 in Petition No.2/TT/2019 for inclusion in POC Transmission charges for the period FY 2019-20 to FY 2023-24(<i>for re-hearing</i>).
19.	330/TT/2022	TCTL	Petition for determination of transmission tariff in respect of 12 number of Intra-State

				Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21(<i>for re-hearing</i>).
	20.	1/TT/2023	HVPNL	Petition under Section 79 (1) (c) & (d) of the Electricity Act, 2003 read with the provisions of the CERC (Terms and Conditions of Tariff) Regulations, 2014 for seeking determination of tariff for the inter-state transmission lines of the Petitioner for FY 2015-16 to FY 2018-19(<i>for re-hearing</i>).
	21.	26/RP/2023	NHPC	Petition for review of the order dated 9.6.2023 in Petition No. 642/GT/2020(<i>for re-hearing</i>).
	22.	17/RP/2023	PGCIL	Petition for review of the order dated 24.2.2023 in Petition No. 6/TT/2020(<i>for re-hearing</i>).
	23.	6/RP/2023	PGCIL	Petition seeking review of order dated 1.3.2022 in Petition No. 378/TT/2020(<i>for re-hearing</i>).
30.5.2024 Thursday At 3.00 P.M. Public Hearing		Public Hearing No. L- 1/271/2021/CERC	Through Online Video Conferencing	Public hearing on Draft Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2024.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Legal)
29.5.2026